
(2022) 07 UK CK 0160

In the Uttarakhand High Court

Case No : Writ Petition (CRL) No. 1473 Of 2022

Sheetal Kashyap And Another

APPELLANT

Vs

State Of Uttarakhand And Others

RESPONDENT

Date of Decision : 29-07-2022

Acts Referred:

Citation : (2022) 07 UK CK 0160

Hon'ble Judges : Vipin Sanghi, CJ; R.C. Khulbe, J

Bench : Division Bench

Advocate : Ram Nivas Singh Rana, J.S. Virk, R.K. Joshi

Final Decision : Disposed Of

Judgement

R.C. Khulbe, J

1. In this petition, the petitioners have prayed for the following reliefs: -

"A) Issue a writ, order or direction in the nature of Mandamus commanding and directing the respondent no. 1, 2 & 3 to provide the police protection to the petitioners and also direct to see, the couple are not harassed by anyone nor subjected to threats or acts of violence due to their marriage.

B) To pass a suitable writ, order or direction in favour of petitioners which this Hon'ble Court deem fit and proper in the circumstances of the present case."

2. In the present case, both the petitioners belong to the same faith and are major. Both the petitioners were in love and they wanted to marry each other. So they have solemnized their marriage on 28.12.2021 as per Hindu customs (Copy of the marriage certificate is annexed as Annexure No. 1 to the writ petition).

3. The learned counsel for the petitioners submits that the petitioners have already made a representation on 26.07.2022 before the Senior Superintendent of Police, District Haridwar- respondent no. 2 for protecting their lives, a copy whereof is annexed as Annexure No. 3 to this Writ Petition, but nothing has been

done as yet. Having been left with no other remedy, the petitioners have filed the present Writ Petition.

4. In that view of the matter, we hereby dispose of the writ petition by directing the Senior Superintendent of Police, District Haridwar- respondent no. 2 to take a decision on the representation of the petitioners (Annexure No. 3) within 30 days from today. The Senior Superintendent of Police, District Haridwar shall take information and intelligence from the concerned SHO during the course of action whether further police protection is required or not. In the interregnum, the SHO, Police Station Kotwali Laksar, District Haridwar-respondent no. 3 shall provide necessary police protection for protecting the lives and liberty of the petitioners.

5. In sequel thereto, pending application, if any, also stands disposed of.

6. Let a free copy of this order be immediately handed over to Mr. J.S. Virk, the learned Deputy Advocate General for the State of Uttarakhand, for early compliance.

7. Urgent copy of this order be supplied to the learned counsel for the parties during the course of the day, as per Rules.